

THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

Dated, Shillong 13th June, 2016.

No. HCM.III/134/2016/691. In terms of the decision of the " Supreme Court Committee for Sensitization of Family Court Matters ," Hon'ble The Chief Justice, High Court of Meghalaya is pleased to constitute with immediate effect, a Committee at High Court level for ' Sensitization of Family Court Matters' consisting of the following:

1. Hon'ble The Chief justice, Chairman
2. Hon'ble Mr. Justice S. R. Sen, Member
3. Hon'ble Mr. Justice V. P. Vaish, Member

By Order,

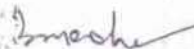
REGISTRAR GENERAL

Memo No. HCM.III/134 /2016/691 A

Dated, Shillong 13th June, 2016.

Copy to :-

1. The Private Secretary to Hon'ble Mr. Justice Dipak Mishra, Judge, Supreme Court of India, 10, Tughlak Road, New Delhi- 110011 for information to his Lordship.
2. The Registrar, High Court of Meghalaya, Shillong.
3. The Joint Registrar, High Court of Meghalaya, Shillong.
4. The Joint Registrar -cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
5. The Joint Registrar cum OSD, High Court of Meghalaya, Shillong.
6. The Deputy Registrar, High Court of Meghalaya, Shillong.
7. The Deputy Registrar/Financial Adviser, High Court of Meghalaya, Shillong.
8. The Assistant Registrar (Judl), High Court of Meghalaya, Shillong.
9. The Assistant Registrar (Accounts), High Court of Meghalaya, Shillong.
10. All Private Secretaries attached to Hon'ble Judges, High Court of Meghalaya, Shillong.
11. The Public Relation Officer, High Court of Meghalaya, Shillong.
12. The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the official website.
13. The Superintendent (Judicial/Protocol), High Court of Meghalaya, Shillong.
14. The PA to Registrar General, High Court of Meghalaya, Shillong.
15. Office file.



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